

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1371
ANSWERED ON:02.08.2010
RELAXATION IN LABOUR LAWS
Singh Shri Ravneet

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government proposes to relax in various labour laws in view of demand from industry, facing completion from foreign manufacturers; and

(b) if so, the details thereof alongwith the steps taken by the Government to protect the interests of the labourers/workers engaged in organised and unorganised sector as a result thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Labour Laws have been enacted to protect the interests of workers engaged in organized and unorganized sectors while creating a conducive work environment for achieving a high rate of production and productivity in respect of both domestic and foreign investment. These are amended from time to time after consulting all stakeholders and taking into account their interests.

Accordingly, amendments have been carried out in the Payment of Wages Act, 1936, the Payment of Bonus Act, 1965, the Apprentices Act, 1961, the Payment of Gratuity Act, 1972, the Workmen's Compensation Act, 1923 and the Plantation Labour Act, 1951. A new Act, namely, the Unorganized Workers' Social Security Act, 2008 has also been enacted. Besides, Bills to amend the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988 and the Industrial Disputes Act, 1947 have been introduced in the Parliament.